

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 23**

IA 53/2024

In

CP/379(MB)2017

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**  
**ORDER SHEET OF THE HEARING ON 10.04.2024**

NAME OF THE PARTIES:      SPLENDER      COMPLEX      COOPERATIVE  
   HOUSING      SOCIETY      LTD      VS      OBEROI  
   SPLENDOR      FLAT      OWNERS      ASSOCIATES  
   &      ORS.

Section 213 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Mohit Bhardwaj, Ld. Counsel for the Applicant/Original Respondents.  
Mr. Siddhant Sawhney, Ld. Counsel for Respondent/Original Petitioner.
2. Connected matters are posted on 19.04.2024. In the meantime, the Respondents in the company Application are directed to file reply within one week after duly serving the copy to the other side.
3. Post this matter on 19.04.2024.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**